

COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table—

- (1) A Copy of Notification No. S.O. 310(E) (Hindi and English versions) published in Gazette of India dated the 31st May, 1973 containing Order No. 2 of the Delimitation Commission in respect of the delimitation of assembly constituencies in the State of Nagaland, under sub-section (3) of section 10 of the Delimitation Act, 1972. [*Placed in Library. See No. LT-5331/73*]
- (2) A copy of the Uttar Pradesh State Legislature (Prevention of Disqualification) (Amendment) Ordinance, 1973 (No. 4 of 1973) (Hindi and English versions) promulgated by the Governor of Uttar Pradesh on the 12th June, 1973, under provisions of article 213(2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 13th June, 1973, issued by the President in relation to the State of Uttar Pradesh, together with an explanatory memorandum. [*Placed in Library. See No. LT-5332/73.*]

REPORTS OF PERMANENT INDUS COMMISSION AND ANDHRA PRADESH STATE ELECTRICITY BOARD AND FINANCIAL STATEMENT OF THE BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): On behalf of Shri K. L. RAO, I beg to lay on the Table—

- (1) A copy (Hindi and English versions) of the Annual Report of the Permanent Indus Commission for the year ended the 31st March, 1973. [*Placed in Library. See No. LT-5333/73.*]

(2) (i) A copy of the Annual Administration Report of the Andhra Pradesh State Electricity Board for the year 1971-72 under sub-section (1) of section 75 of the Electricity (Supply) Act, 1948, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh.

(ii) A statement (Hindi and English versions) explaining the reasons for laying the above Report before Lok Sabha and for not laying the Hindi version thereof. [*Placed in Library. See No. LT-5334/73*]

(3) (i) A copy of the Annual Financial Statement for the year 1973-74 and Supplementary Financial Statement for the year 1972-73 of the Andhra Pradesh State Electricity Board, under sub-sections (3) and (5) of section 61 of the Electricity (Supply) Act, 1948, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh.

(ii) A statement (Hindi and English versions) explaining the reasons for laying the above document before Lok Sabha and for not laying the Hindi version thereof. [*Placed in Library. See No. LT-5335/73.*]

INTER-ZONAL WHEAT AND WHEAT PRODUCTS (MOVEMENT CONTROL) 2ND AUDIT ORDER

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE): I beg to lay on the Table a copy of the Inter-Zonal Wheat and Wheat